HARYANA VIDHAN SABHA

COMMITTEE

ON WELFARE OF

Scheduled Castes and Scheduled Tribes (1986-87)

(SIXTH VIDHAN SABHA)

TWELFTH REPORT

ON

(Reservation/representation of Scheduled Castes in P.W.D.
(Public Health), Irrigation Department and Haryana
State Small Industries and Export Corporation Ltd.
and action taken by the Government on the
Recommendations contained in its
Ninth Report)



HARYANA VIDHAN SABHA SECRETARIAT CHANDIGARH.

March, 1987

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COMPOSITION OF THE COMMITTEE ON WELFARE OF SCHEDULED CASTES AND SCHEDULED TRIBES FOR THE YEAR 1986-87

CHAIRMAN

1. Shri Neki Ram,

MEMBERS

- * 2. Shri Azmad Khan
 - 3. Shri Bhalle Ram
 - 4. Shri Devi Dass
 - 5. Shri Dilu Ram
 - 6. Shri Jogi Ram
 - 7. Shri Kundan Lal
 - 8. Shri Prabhu Ram
 - 9. Shri Ram Singh
- ** 10. Shri Banarsi Dass Balmiki

SECRETARIAT

- 1. Shri G. L. Batra, Secretary
- 2. Shri Janardhan Singh, Under Secretary

^{*} Shri Azmad Khan, M.L.A. resigned from the membership of the Committee w.e.f. 18th June, 1986.

^{**} Shri Banarsi Dass Balmiki, M.L.A. was elected as a member of the Committee w.e.f. 28th November, 1986.

INTRODUCTION

1. I, the Chairman of the Committee on Welfare of Scheduled Castes and Scheduled Tribes, having been authorised by the Committee in this behalf, present this report on the reservation/representation of Scheduled Castes in Public Works Department (Public Health), Irrigation Department and Haryana State Small Industries and Export Corporation and action taken by the Government on the recommendations/observations contained in the Ninth Report of the Committee on Welfare of Scheduled Castes and Scheduled Tribes in respect of representation of Scheduled Castes.

The Report is based on the replies given by the Departments and explanation and clarifications received during the deliberations and further observations/recommendations made by the Committee in this behalf.

- 2. The Committee examined the Administrative Secretaries of P.W.D. (Public Health), Irrigation Department and Industries Department, Haryana.
- 3. A brief record of the proceedings of each meeting has been kept separately in the Haryana Vidhan Sabha Secretariat.
- 4. The Committee place on record its appreciation of the valuable assistance given by the Commissioner and Secretary to Govern ment, Haryana, Welfare of Scheduled Castes and Backward Classes Department and his representatives during the tenure of the Committee.

The Committee also wish to express their thanks to the Commissioner and Secretary to Government, Haryana, P.W.D. (Public Health), Commissioner and Secretary to Government, Haryana, Irrigation Department, Commissioner and Secretary to Government, Haryana, Industries Department and Heads of P.W.D. (Public Health), P.W.D. Irrigation Branch and Managing Director, Haryana State Small Industries and Export Corporation Ltd. and their representatives who appeared before the Committee for oral examination in regard to the reservation/representation of Scheduled Castes in their respective Departments/Corporation.

The Committee are also thankful to the Secretary, Under Secretary and the staff of the Haryana Vidhan Sabha Secretariat for the whole hearted cooperation and unstinted assistance given in preparing this Report.

Chandigarh, The 18th February, 1987. NEKI RAM, CHAIRMAN

REPORT

The Committee on Welfare of Scheduled Castes and Scheduled Tribes for the year 1986-87 was constituted by the Haryana Vidhan Sabha by election vide Notification dated the 29th April, 1986 under Rule 260A(1) of the Rules of Procedure and Conduct of Business in the Haryana Legislative Assembly.

Shrı Neki Ram, M.L.A. was appointed Chairman of the Committee by the Hon'ble Speaker.

The Committee during its tenure held 36 meetings.

The Committee in its first meeting held on 29th May, 1986 decided to examine the following Departments/Board/Public Undertaking:—

- 1. Health Department
- 2. P.W.D. (Public Health)
- 3. Social Welfare Department
- 4 Industries Department
- 5. Irrigation Department
- 6. Haryana State Agricultural Marketing Board.
- 7. Haryana State Small Industries and Export Corporation Ltd.

In pursuance of the above decision of the Committee the Industries Department, Irrigation Department, Haryana State Agricultural Marketing Board and Haryana State Small Industries and Export Corporation were requested by Vidhan Sabha Secretariat on the 13th June, 1986 to supply 35 copies of the statement showing the reservation/representation of Scheduled Castes in the said Department/Board/Corporation during the last three years ending 31st March, 1986. The Health Department and Social Welfare Department were sent reminders to expedite the supply of the required material as these Departments were selected for examination by the Committee in the previous year and had not supplied the requisite information.

The Social Welfare Department supplied the requisite information, but the Committee could not thoroughly examine the material for want of time.

The Health Department, Industries Department and Haryana State Agricultural Marketing Board did not supply the required material till thewriting of this Report.

The failure on the part of these Departments/Board to furnish the desired information leads the Committee to believe that these Departments/Board either do not possess the required information or there may

be great shortfall in the reservation/representation of Scheduled Castes employees in their Departments/Board. The Committee take serious note for this lapse and again recommend the Chief Secretary to Government, Haryana, to impress upon the Heads of Departments of the Government to supply the required information to the Committee within the prescribed period meticulously.

The P.W.D. (Public Health), Irrigation Department and the Haryana State Small Industries and Export Corporation, Ltd., however, supplied the required material. After examining the material of these Departments/Corporation, the Committee also examined the concerned departmental representatives and framed their recommendations/observations which find mention in the succeeding paragraphs of this report.

P.W.D. (PUBLIC HEALTH)

The previous Committee asked the Department to supply to them the statement showing the reservation/representation of officers/ officials belonging to the Scheduled Castes in the P.W.D. (Public Health) as it stood during the years 1981-82, 1982-83 and 1983-84.

The Department supplied the required information as under :-

Year	Class of employees	Total No. of employees	Total No. of Schedul ed Castes/Tribes employees	Percent- age	Percent- age of shortfall
1981-82	Class-I	53			
	Class-II	78	4	5.15%	14.85%
	Class-III	1473	- 128	8.69%	11.31%
	Class-IV	· 73 7	193	26%	
1982-83	Class-I	53	2	· —	
•	Class-II	. 76	6	8%	12%
	Class-IJI	1839	165	9%	. 11%
	Class-IV	737	193	26%	
1983-84	Class-I	52	2	·	
	Class-II	144	. 7	12%	8%
	Class-III	1839	191	10.39%	9.61%
	Class-IV	737	182	25%	_

The reasons for shortfall as explained by the Department in their written reply are as under:—

- (i) Less allocation of reserved category posts at the time of formation of Haryana State.
- (ii) The Public Service Commission and Subordinate Services Selection Board had been recommending candidates much less than those notified in the requisitions sent by the Department for reserved category.

(iii) Prior to February, 1979 carrying over of posts from one year to the next was not possible as the total number of reserved category posts was restricted to 50%. The break up was as und.r:—

Scheduled Castes		20%
Backward Classes		2%
Ex-Servic∈men		28%
	Total:	50%

The final shortfall from 9-2-1979 to date, has been intimated as fellows:—

<u> </u>	Partic	ulars	Shortfall	Actually required					
(i)	Direct	Class-I		6 2					
		Class-II	3	58					
		Class-III	30	379					
(ii)	By promoti	y Class-I No romotion		Reservation					
		Class-II	No Reservation						
		Class-III	14	Suitable candidates with proper experience were not available.					

The Department in their written reply while explaining the overall position of Class-III posts, has stated that during the years 1981-82, 1982-83, 1983-84, a total requisition for 515 posts was sent. The reserv tion for Scheduled Castes Category at the rate of 20% was worked out to 102. The Subordinate Services Selection Board recommended a total number of 379 candidates including 72 Scheduled Caste Candidates. The shortfall in the category is 30. As 136 vacancies still exist the shortfall of 30 shall be made good.

The Committee also examined the departmental representative in this regard. The Committee feel satisfied to certain extent over the reservation/representation of Scheduled Castes in the P.W.D. (Public Health). However, they (Committee) recommend that the Department should take suitable steps to clear the backlog as early as possible and result thereof intimated to them.

IRRIGATION DEPARTMENT

The Committee asked the Department to supply to them the statement showing the reservation/representation of persons belonging to Scheduled Castes in Irrigation Department in the years 1983-84, 1984-85 and 1985-86.

The Irrigation Department supplied the required information as under:—

					•	5						
all		IV	55.02% No Short-fall.	op	op							
Percentage of shortfall	8	H	<u></u>	53.44%	52.11%							
Percentage		П	100% 57.62%	100% 52.54%	26.89%							
		-	100%	100%	100%							
		IV	8.47% 8.99% 27.15%	Nil 9.49% 9.31 % 27.33%	Nil 8.53% 9.57% 27.6%							
	4	Ħ	8.99%	9.31 %	%25.6							
Percentage		=	8.47%	9.49%	8.53%							
Pe		-	īž	li X	ï							
uled s.		IV	2478	2515	2650							
Total No. of Scheduled Castes employees,	m	III	837	864	917							
l No. o		п	P-nil D-25	P-nil D-28	P-nil D-25							
Tota Ca		-	ΪŻ	ii	Zii							
	2	2	2					ΙΛ	9127	9200	0096	
employees nployees)							1111	9305	9282	9576		
Total No. of employee (Class of employees)				II	P-189 D-295	P-185 D-295	P-186 D-293					
Total (Cla	,	I	P-187 D-8	P-187 D-8	P-187 D-8							
Year	1		1983-1984	1984-1985	1985-1986							

*D for direct recruitment P for promotion.

In reply to the questionnaire the Department inter-alia stated that there was no shortfall in respect of Class I and II services. Originally, shortfall in Class I and II was inadvertently shown. This was because the posts belong to these categories were got re-advertised stating therein that in the event of their non-availability these reserved posts would be filled up through the available candidates of the general categories. As regards class III posts barring the following categories there was no shortfall in the other categories.

The Committee point out that whenever any information is required by them it should be supplied correctly and meticulously so as to avoid their unnecessary wastage of time.

Senior Scale Stenographers and Junior Scale Stenographers

and Junior Scale Stenographers

of Senior Scale Stenographers are filled up by promotion. In fact names of Scheduled Castes for appointment as Junior Scale Stenographers have been received from Subordinate Services Selection Board and as and when their antecedents are verified, will be appointed against the reserved vacancies. They will also be considered for promotion to the post of Senior Scale Stenographers subject to qualifying the prescribed test.

The Committee recommend that appointment of Scheduled Castes candidates recommended by the Subordinate Services Selection Board for the posts of Junior Scale Stenographers be expedited and the shortfall of Senior Scale Stenographers be also made good at the earliest.

The Department has stated in their written reply that there were 130 sanctioned post of Clerks in IBHO and 20% of these posts comes to 26. Twenty two Scheduled Castes candidates have already been appointed against these reserved posts. Thus there is a shortage of only 4 Clerks. Requisition to Subordinate Services Selection Board has been placed for recommending the names of Scheduled Castes against these posts.

The Committee desire to be informed soon after these posts are filled up.

The Department in their written reply has stated that in the year 1981 the S. S. S. Board recommended 205 candidates for the post of Ziledars. Out of which 22 candidates belonged to Scheduled Castes category. In accordance with Ziledar Services Rules, 1955, the candidates Ziledars are required to pass Ziledars Examination after two years training conducted by the Department. The regular appointment is given only to those candidates Ziledars who qualify the said examination. Out of 22 candidates Ziledar (SC) only 4 qualified the examination and have been given regular appointment and the names of the rest of the candidates have been removed from the Select list. The 14 posts of Ziledar reserved for Scheduled Castes category, were

filled in by the general category candidates in the absence of nonavailability of qualified Scheduled Castes candidates.

The Committee are very much pained to mention that represenation of Scheduled Castes on the posts of Ziledars is distressly low. The Committee recommend that special efforts be made to increase their intake in this service under intimation to them.

In their written reply the Department has stated that all the candidates numbering 54 belonging to Scheduled Junior Engineers Castes category as recommended by the Subordinate Services Selection Board have already been given appointments. The present shortfall is of 84 persons. The shortfall is, however, due to non-availability of the reserved Scheduled candidates by the Subcrdinate Services Selection Board. A requisition for making good the shortfall was placed with the S.S.S. Board in October, 1981. Thereafter the Board was abolished and subsequently some Divisions were abolished and presently the Government have imposed the ban. Whenever new requirement is made, shortfall will

The Committee are unhappy to note the inordinate delay in making these recruitments. They hope that these posts will be filled up soon avoiding any further delay.

Irrigation Booking Clerks

be kept in view.

good the shortfall.

The Department in their written reply has stated that there was a shortfall of 9 Irrigation Booking Clerks. At present no post of Irrigation Booking Clerk is lying vacant. However, as and when the posts would be available steps would be taken to make

The Committee are unhappy to note the shortfall in this service and recommend that the backlog be wiped off as early as possible.

Circle Superintendents and Head Clerks (Field Cadre)

at the earliest.

The Department in their written reply has not furnished any information regarding the reservation/representation of Scheduled Castes on these posts. Committee are unable to offer their comments in the absence of the details required to be furnished by the Department. However, the Committee urge that shortfall, if any, in these services be made good

HARYANA STATE SMALL INDUSTRIES AND EXPORT CORPORATION LTD.

The Committee asked the Industries Department to supply to them the statement showing the reservation/representation of persons belonging to the Scheduled Castes in the Haryana State Small Scale Industries & Esport Corporation Ltd. during the years 1983-84, 1984-85 and 1985-86.

The Industries Department supplied the required information as under :---

Year	Total of pos sanctio	number ts ned	Total No. of employees other than S.C.	Total No. of S. C. employees	Approximate percentage	Percentage of short-fall
	Class					
1983-84	I	20	10			
	II	25	20	_		-
	III	57 3	431	48	9%	11%
	IV	243	142	59	24%	_
1984-85	1	20	9		_	
	П	25	20	_		
	Ш	573	433	50	9%	11%
	IV	24 3	141	60	24%	_
1985-86	I	20	9			_
	II	25	20			_
	III	527	394	44	8%	12 %
	IV	207	119	48	23%	

Reservation/Representation of Scheduled Castes on Class I & II posts.

While scrutinising the material furinshed by the Department the Committee observed that in 1983-84, 1984-85, and 1985-86 there was an overall shortfall of 11% in the representation of Scheduled Castes in Class III services and 100% in Class I and Class II services. The Committee, therefore, desired to know the reasons for the shortfall and the steps taken by the Corporation to overcome the shortfall

in all the three classes of services.

The Corporation while furnishing reply to the above observation of the Committee supplied the details of posts of various categories belonging to Class I and Class II (Annexure 'B' and 'C') and stated that posts on in all there were 20 class I 30-6-1986, six of them viz., Managing Director, Addl. Managing Director, General Manager (Raw Materiral) General Manager, Black Partridge Harvana Emporium, New Delhi, General Manager (Finance & Accounts) and General Manager (Rural Industries) were meant for officers on deputation from the State Govt. On the 30th June, 1986, two posts meant for deputationist viz., Managing Director and General Manager, Black Partridge Haryana Emporium, New Delhi were un-filled in addition to nine other posts which were lying vacant. Three posts were filled up by promotion and two posts by direct recruitment. It was further stated that each Class I, post has a separate identity and cannot be clubbed with any other post to form a common cadre. Although some of them carry similar nomenclature, yet each one of them is meant for different Division with different qualifications on account of various functional needs of the Corporation. The scales of pay also vary. In these circumstances reservation is not applicable so far as Class I posts are concerned.

Similar position is also revealed by persual of Annexure 'C' in respect of Class II posts.

During the course of oral examination the departmental representatives also confirmed the above position.

The Committee is not satisfied with the reasons advanced by the Corporation that each Class I & Class II posts has a separate identity and can not be clubbed with any other post to form a common cadre.

The Committee feel greatly distressed to find that there is no reservation/representation of Scheduled Castes on Class I & II posts of the Corporation and recommend that Government should seriously consider this aspect of non-reservation/representation of Scheduled Castes on Class I & II posts in the Corporation and to recommend find out some viamedia so that some posts of class I & II may be reserved for Scheduled Castes.

In their written reply the Corporation has stated that out of 527 sanctioned posts of class III as on 30-6-1986, 436 posts were filled up, 44 posts were held by Scheduled Castes employees. The sanctioned posts include as many as 108 posts of 85 categories when the number of posts did not exceed 3 as per details given in

when the number of posts did not exceed 3 as per details given in Annexure 'D'. After excluding 108 posts from the sanctioned strength of 527, the shortfall on the remaining posts comes to 10% for Scheduled Castes. It has further been stated that all out efforts would be made to make up the deficiency when the vacant posts would be filled up.

The Committee express their deep concern on the state of affair that there has been more than 10% shortfall in the representation of Scheduled Castes on III posts in the Coropartion and recommend that urgent steps be taken to fill up the posts and wipe off the backlog.

The Committee further desire to be informed regarding the steps taken by the Corporation to make up the deficiency.

During the course of oral examination the departmental represe-

Non-availability of candidates belonging to Scheduled Castes for Accountant posts.

ntatives stated that one of the reasons for the shortfall of Scheduled Castes in class III posts in the Corporation was that candidates belonging to Scheduled Castes possessing requisite qualification/experience for the posts of Accountants were not available.

The Committee while sharing the difficulty of the Corporation in this regard would suggest that if candidates belonging to Scheduled Castes having the prescribed academic qualifications be recruited and made fit for the posts of Accountants reserved for them by giving them necessary training and restriction regarding experience relaxed, they will be able to avail of their legitimate chances of appointment on these posts.

In their written reply the Corporation has stated that the roster register for reservation were not being maintained in the past. However, these registers have been started.

The departmental representative also admitted during the course of oral examination that it was a serious lapse on the part of the Corporation.

The Committee are surprised to note why the roster registers were not maintained in the past. The Committee strongly recommend that instructions issued by State Government from time to time regarding reservation of Scheduled Castes in the services should strictly be adhered to.

GENERAL RECOMMENDATIONS

Constitutional **Position**

Prior to the attainment of independence, the Scheduled Castes and Scheduled Tribes, because of their social/educational and economic backwardness had not been able to secure adequate representation in Government service. The Constitution of India provides adequate represent-

ation for the Scheduled Castes and Scheduled Tribes in Government service. Article 16, while giving equality of opportunity for the Scheduled Castes and Scheduled Tribes on matters of public employment states that "nothing in this Article shall prevent the State from making any provision for the reservation of appointments or posts in favour of any backward class of citizens which in the opinion of the State is not adequately represented in the services under the State." (Article 16 (4). Article 335 ensures that "the claims of the members of Scheduled Castes and Scheduled Tribes shall be taken into consideration consistently with the maintenance of efficiency of administration in the making of appointments to services and posts in connection with the affairs of the Union or of a State" In pursuance of the above Articles, Government of India and State Governments have issued executive orders reserving a certain percentage of vacancies in posts and services under them in favour of the Scheduled Castes and Scheduled Tribes.

Having regard to the above provisions Government of Haryana have also made reservation for Candidates belonging to Scheduled Castes. But there has not been any appreciable increase in the intake of this community in service.

The Committee have come across instances where the appointing

Relaxation in experience for Scheduled Castes Candidates.

authorities have filled vacancies reserved for Scheduled Castes by members of other communities on the plea of non-availability of suitable candidates belonging to Scheduled Castes. It is difficult to accept the fact that

even for lower posts suitable candidates are not available in the face of the fact that a number of qualified persons are available on the live registers of the Employment Exchanges. The Committee would suggest that if candidates who have near enough the prescribed qualifications could be obtained they may be recruited and made fit for the various types of posts reserved for Scheduled Castes by giving them necessary training. In the case of posts requiring technical qualification and experience the Committee consider that restriction regarding experience should be relaxed.

The Committee have observed that there is inordinate delay in

Special cell in Public Service Commission and S.S.S. Board.

finalising selection of candidates by the Public Service Commission and Subordinate Services Selection Board. To avoid delay the Committee suggest that a special cell may be constituted in the offices of the Public Service Com-

mission and S.S.S.Board in order to give special attention in the matter of recruitment of Scheduled Castes Candidates.

Reservation of promotion quota in class I and II posts

To ensure the prospect of the Scheduled Castes, the Committee reiterate their earlier recommendation made in Tenth Report, to fix a promotion quota in class I and II posts for them for vacancies filled by promotion.

The Committee feels that several concessions/benefits being given by Government to the members of the Scheduled Castes, Brochure Backward Classes, etc, are not known to them in exact form resulting in that most of the deserving people of these communities do not fully derive the benefits of these schemes. The Committee are, therefore, of the opinion that an exhaustive brochure containing all types of concessions/benefits, under schemes, being given to Scheduled Castes in particular and other communities in general, be prepared by the Government and displayed at conspicuous places at the Head-quarters so that the beneficiaries could know about these benefits/concessions in full details and derive the desired benefits. The copies of such brochure may also be distributed among the Members of the State Assembly.

It has been noticed by the Committee that Roster which should depict the upto date position regarding representation Roster of Scheduled Castes in the services of various Depertments and Corporations/Boards in the State Government is not being maintained properly. The Committee, therefore, recomment that suitable instructions in this behalf be issued by the Government to all Government Departments and Corporations/Boards for strict compliance.

IMPLEMENTATION OF RECOMMENDATIONS /OBSERVATIONS CONTAINED IN THE 9TH REPORT

The Committee considered/scrutinised the action taken by the Government on the recommendations/observations contained in the Ninth report.

The committee, after having felt satisfied with the action taken by the Government dropped some of the recommendations/observations. The recommendations/observations which are outstanding are given in Annexure 'E' together with further observations of the Committee.

ANNEXTURE 'A'

Statement showing the representation of persons belonging to Scheduled Castes in Irrigation Department as on 30-6-1986

Ca Poor	Category of posts	Sanctioned posts	Filled	No. of posts created/ filled from 9-2-79 to 30-6-86	Total Posts meant for S.C.	No. of posts actually filled by S.C.	Shortfall	Total No. of S.C. employ- ees on 30-6-86	employ-
T		2	3	4	'n	9	7	8	,
-:	1. There is no shortfall in Class I & II Posts.	hortfall in Cla	ss I&II	Posts.					
2.	2. Dy. Supdt.	9	9	17	8	3	N _i 1	-	
33	3. Assistant	108	901	19	4	4	Nil	18	
4	4. P.A.	7	9	9	1	1	1	No reservation as the posts were upgraded from Sr. Scale Stenograper to P.A.	s the from to P.A.
5.	Sr. Scale Steno- grapher	6 •0	6	∞	7	l	7	Due to suitable cand not available.	candidates
9	Junior Scale Stenographer	27	20	21	4	1	m	1 No suitable cand recommended by Board,	candidates by S.S.S.
7.	7. Steno Typist	33	4	1	i	I	1	!	

-		7	· &	4	5	9	7		
∞ [*]	8. Clerks	130	129	86	19	12	4	22 There are 130 sanctioned posts of clerks in IBHO and 20% of these posts comes to 26. As against these we have got 22 S. C. clerks. Thus there is only shortfall of 4. Requisition has been placed to S.S.S. Board for recommending S. C. candidates.	
6	Driver	∞	∞	4		i		A requisition for filling the post of driver belonging to S.C. is being placed with S.S.S. Board.	
10.	10. Restorer	7	7	ю	I	ſ	I	1	
11	11. Photedar	, 1	H	ı	Ī	1	1	i	
12.	12. Gestetner Opt.	1	-	l	ŀ	1	1	1	
13.	13. Azo Opt.	—	1	I	ł	1	ļ	ì	
14.	14. Circle Supdt.	31	31	54	9	9	Ϊ̈́χ	Not available	
15.	15. Head Clerk	142	142	114	23	23	ii.	Not available	

16. Ziledar	189	189	. 68	2 81	5 4	41	In 1981 the S.S.S. Board recommended 205 candidate Zilledar, out of which 22 candidates were S.C. In accordance with Zilledar Service Rules 1955 the candates are required to pass Zilledari exam after 2 years training conducted by the Department. But regular appointment is given only to those candidates who qualify the said exam. Out of 22 candidate Zilledar (S.C.) only 4 qualified the exam and have been given regular appointment and the name of the exit have been removed from the select list. 14 number posts filled in by the general category in absence of non-availability of qualified S. C. candidates.
•	55	50	14	ю	m	Ξ̈́Z	
·.	170	170	, 61	12	12	ïZ	21
Draftsman	360	362	4	4	4	ïZ	27
20. Tracer	332	329	46	5	10	Ϊ́Ν	38

	∞	All the candidates numbering 54 belonging to S.C. category as recommended by S.S.S. Board have already been given appointment. The shortfall is, however, due to non-availability of the reserved S.C. candidates by the S.S.S Board. A requisition for making good the shortfall was placed with the S.S.S. Board in October, 1981. Thereafter the Board was abolished & subsequently some Divisions/sub Divisions of this Department were abolished & presently govt. have imposed the ban. Whenever new recruitment is made, shortfall will be kept in view.	30	77	188	2	٠,
	7	88	ž	Ξ̈́	Z	Ξ	Z
	10	54	5	20	42	Ī	7
	9						
	જ	138	61	91	19	1	I
	4	694	48	76	177	-	15
	3		314	859	1180	32	95
!	2	2155	327	099	1192	32	108
•		Junior Engineer	Accounts Clerk	S.D.C.	Clerks (Field)	25, Stenographer	26, Steno Typist
		21.	22.	23.	24.	25,	26,

ſ										1							1
	8	10 Including work charged employees brought on regular cadre.	l	5	10	22	151 Presently no post of IBCs is lying vacant. As and when the posts are available steps will be taken to make good the shortfall		Ŋ	•	7		1826	405		, 25	v,
	į	m ´	1	1	i	ı	6	i	i	i	Ţ		1	[1	i
	9	5	I	Į	i	1	ſ	Ī	i	Ţ	i		569	I		13	1,
	5	8	ļ	1	1	Ì	6	Ì	ļ	Ī	ı	'ield Offices)	161	1		11	i
	4	95	1	I	7	4	89	N	ļ	ļ	22	Class IV Establishment (Field Offices)	1707	_	IV (H.O.)	59	1
	m	160	22	18	102	197	1590	15	130	-	63	ass IV Es	7928	404	Class IV	115	S
	73	169	23	18	104	197	1603	15	130	=	63	ວົ	8208	498		127	7
	1	Driver	H.R.C.	Assesment Clerk	Rev. Člerk	31. Asstt. Rev. Clerk	IBCs	Head Signaller	Signaller Silt	Anylists	Telephone attendent		Other than Sweepers			Other than Sweepers	Sweepers
		27.	28.	29.	30.	31.	32.	33.	34.	35.	36.		$\ddot{-}$	7		~ i	5

ANNEXURE 'B'

Statement Showing the details of Class-I posts in Haryana State Small Industries and Export Corporation Ltd. as on 30-6-1986

Sr. No		Pay Scale	No. of posts sanctioned	Mode of recruitment
1.	Managing Director	IAS Cadre	1	Through deputation.
2.	Addl. Managing Director	or —do—	1	Through deputation but presently vacant.
3.	General Manager (Personnel, Raw Material)	HCS CADRE	1	Through deputation.
4.	General Manager	SAS Cadre	1	do
	(Finance & Accounts)	1500-2000		
5.	General Manager (Export).	1760—2300	1	Promotion.
6.	Company Secretary	1500-2000	1	Direct
7.	General Manager (Marketing)	1760—2300	1	Promotion
8.	General Manager (Rural Industries)	1760—2300 HCS Cadre	. 1	Deputation.
9.	General Manager (Technical)	2100—2500	1	Vacant.
10.	General Manager BPHE.	HCS Cadre	1 7	Through deputa- tion/presently Vacant.
11.	Manager (Export)	1500-2000	1	Vacant.
12.	Manager (Proc. & Sale	es) 1500—2000	1	Promotion
13.	Manager (Raw Materia	1) 1500—2000	1	Vacant.
14.	Manager (Rural Industries)	1500—2000	1	Promotion
15.	Manager (Marketing)	1500—2000	1	Vacant
16. 17.		700—1200 700—1200) <u>1</u>	do
18.	Manager (Electrical	700—1200	1	do
19.	Appliances) Training Officer	700—1200	≻Un-rev	
20.		700—1200 700—1200 J	1	do
		Total:	20	

ANNEXURE 'C'
Statement showing the details of Class—II posts in Haryana State
Small Industries and Export Corporation Ltd. as on 30-6-1986

Sr No	Name of post	Pay Scale	No. of posts sanctioned	Mode of recruitment
1.	Private Secretary	Rs 800 – 1600+ S.P.	- 2	Through promotion.
2.	Establishment O 'cer	Rs. 800—1600	1	Through deputation.
3.	Manager, Accounts/ Sr. Acctts. Officer	Rs. 1000—1800	1	Through deputation.
4.	Audit Officer	Rs. 800—1600	1	Through deputation.
5.	Dy. Manager (Export)	Rs. 800 —1600	3	One through promotion and two posts are vacant.
6.	Dy. Manager (Proc. & Sales)	Rs. 800 – 1600) 1	Through promotion.
7.	Dy. Manager Accounts	Rs. 800—1600	3	2 through promotion.1 Direct recruitment
8.	Dy Manager (Marketing)	Rs. 800—1600) 1	Through direct, pre- sently vacant.
9.	Manager (Sports Goods Complex)	Rs 500 - 850 (Un-revised)	1	Through direct.
10.	Dy. Manager (Purchase	e) -do	1	Through upgradation.
11.	Superintendent (Heat treatment)	Rs 500 -900 (Unrevised)	1	Direct, presently vacant.
12,	Manager (Tool Room -cum-Common Facility Centre)		1	Through direct.
13.	Public Relations Office	r 800 –1600	i	Through direct.
14.	Distt Project Officer	800 —1600	1	Through direct.
15.	Manager (Emporia)	8001600	2	Through promotion.
16.	Dy. Manager (Artistic Pottery Centre)	800 –1600	1	Through promotion.
17.	Manager (Artistic Pottery).		1	Direct, presently. vacant.
18	Research and Survey Officer.	800—1600	1	Through direct.
19.	Dy. Manager (D.T.M.C.)	800—1600	1	Through promotion.
	•	Ţotal	25	_

ANNEXURE 'D'

Statement showing the details of class—III posts in Haryana State Small Industries and Export Corporation Ltd. as on 30-6-1986.

Sr. No.	Name of post	No. of posts sanctioned
1.	P.B.X. Operator	2
2.	Machineman	1
3.	Daftri	1
4.	Telex Operator	1
5.	Proc. Officer	1
6.	Liaison Officer	1
7.	Company Assistant	1
8.	Cost Supervisor	1
9.	Assistant Manager (Marketing)	1
10.	Field Officer	1
11.	Deputy Superintendent	1
12.	Monitoring Officer	2
13.	Technical Assistant	1
14.	Junior Engineer	1
15.	Senior Draughtsman	1
16.	Manager Empórium	3
17.	Assistant Security Officer	2
18.	Instructor (Punja Durrie)	1
19.	Supervisor (Black Smithy)	1
20.	Instructor (B.S)	1
21.	Supervisor (Mudha Making)	1
22.	Technician (Mudha Making)	1
23.	Supervisor (Fancy Item)	1
24.	Foreman (Shoe Making)	1
25.	Instructor (Shoe Making)	1
26.	Foreman (A.P.)	1
27.	Assistant Foreman (A. Pottery)	1
28.	Instructor-cum-Fireman	1

29.	Supervisor (Jute Tat Pati)	1
30.	Foreman (Hosiery)	1
31.	Instructor	1
32.	Incharge (S.F.C.)	1
33	Quality Control Inspector (Wood Work)	1
34.	Quality Control Inspector	2
35.	Assistant Quality Control Inspector	1
36.	Electrician	2
37.	Air Conditioner	2
38.	Lady Technician	2
39.	Assistant Lady Technician	2
40.	Assistant Foreman (Moulding)	2
41.	Die-fitter	2
42.	Senior Technician (Moulding)	1
43.	Machinist-cum-Fittei	1+1
44	Skilled Worker	2
45.	Asstt. Foreman (Assembly)	2
46	Press Operator	2
47.	Chemist	2
48.	Asstt. Press Operator	2
49.	Welder	1
50.	Electrician	1+1
51.	Technician (NSU)	1
52.	Shearing Machine Opt.	1
53.	Painter ,	1
54.	Machineman (SGC)	2
55.	Senior Technician (S.G.C.)	1
56.	Fireman	1
57.	Artist-cum-Painter	· 1
58.	Master Potter	1
59.	Moulder	1
60.	Kiln Attendant-cum-Sorter	1
61.	Proof Reader-cum-Production Asstt.	1

62.	Asstt. Editor (Hindi)	1
6 3.	Draughtsman	3
64.	Designer-cum-Moulder	1
6 5.	Artist	2
66.	Ceramic Expert	1
67.	Asstt. Ceramic Expert	1
68.	Designer (Brass Ware)	1
69.	Dev. Officer	1
70.	Dev. Officer	1
71.	Supervisor (E.A.)	1
72.	Cutter Tailor	1
7 3.	Technical Supervisor (Football & Volleyball)	1
74.	Technical Supervisor (Cricket ball)	1
75.	Technical Supervisor (Badminton/ Tennis Rackets)	1
76.	Laboratory Assistant (Dyeing)	1
77.	Bioler Attendant	1
7 8.	Hosiery Knitwear Instructor	1
7 9.	Technical (Press Section)	1
80.	Technical (Heat Treatment)	1
81.	Technical Foregings	1
82.	Tech. Weaving	1
83.	Helper (Artisan)	2
84.	Sales Officer	1
85.	Asstt. Manager (Emporia)	2
	,	108

been recommended by the Haryana Public Service Commission

has

or regular appointment.

sponsor the candidates

2.2.1984 to

Employment Exchange, Haryana on

ANNEXURE—(E)

COOPERATION DEPARTMENT

Further observation of the Cammittee ű Action taken by the Government Recommendation of the Committee

Filling up the post of Tanning-cumleather Expert

the Department should make earnest efforts to get it filled up through the The Committee recommend that Haryana Public Service Commission at the earliest

mend that so long as a candidate is not recommended by the Haryana The Committee further recom-Public Service Commission, the Department should fill up such posts through the employment exchange on ad-hoc basis.

A requisition to fill up the post of the Tanning & Leather Expert had been sent to the H.P.S.C. by Govt. vide No. 8934-CI-83/41940 dated 20.12.83.

This post has been advertised by the H. P. S. C. on 30.11.84. With a view to fill up the post of Tanning and Leather Expert on adhoc basis, a requisition was sent to the

in the Daily Tribune only one candidate two candidates who had applied for the appeared for interview on 18.6.84. He ted by the Govt. on adhoc basis. The cations and experience by 29.2.84. Simultaneously, the post was also advertised in the Daily Tribune on 9.2.84. No candidate became available from the Employment Exchange. Out of the has since been selected and appoin incumbent has since joined on 12.11.84. the prescribed qualifipost in response to the advertisement, possessing

this post, as well as the pay scale of the post. The Commithe qualifications now prescribed for would also like to know as to whether the incumbent of the of tanning-cum-leather expert The Committee would like to know post ttee

the latest position whether the Department has taken up the matter with the Government to take out certain posts out of the purview of the S.S.S. Board and H.P.S C. as recommended by the

The Committee would like to know

Filling of vacant post by the Depart-

these posts should be taken out of suitable candidates The Committee further recommend that the Department should take up this matter with The Committee recommend that Board for the time being and be filled by the Department itself as the the Haryana Public Service Commitake very long time to recommend ssion and the S S.S Board generally the purview of the Commission/ the Government immediately

Promotion Prospects

nection should be intimated to the the earliest, even by relaxing the con-The Committee recommend that the shortfall should be made up at dition of experience etc. The action taken by the Department in this con-Committee

As a measure of economy in expenand when the restrictions are withdrawn by Govt. the matter to take out the posts of each catagory out of the purview of the S.S.S Board/H.P. S C will be taken up if need be diture, Govt. have already issued ins-Department at the moment are withfilled up by direct recruitments. As such posts as are lying vacant in the in the norm of 10% and are not to be In view of the ban imposed by Govt. tructions to keep 10% posts vacant

Committee.

The Committee have gone through ting number of posts held by the gosition shown in the statement relates Committee feel that no sincere efforts the written reply and the statement furnished by the Department indicaprospects for the Scheduled Castes nave been made to open promotion Scheduled Castes employees. to the period ending 30.986. therefore, like to know the employees. The Committee

The present position in manning the posts of Sr Auditors, Insp (A) the basis of promotion quota is given and Junior Auditors by members belonging to the Scheduled Castes on

as under:—

w	position in the case and like to know	as to whether the question of grant-	ing relaxation in the experience	condition for members of Scheduled	Castes, Backward Classes, Ex-service-	men and handicapped candidates was	considered by the Department, if not,
2							
		,		•			

the reasons thereof.

Posts to be maintained by members belonging to Scheduled Castes.	Required In position Shortfall	4 3 1	2) 14 9 5	3) 6 6
	1 124 1	50%(19) 4	0%(72) 14	3rd(33) 6
1	Sanc- Promo tioned quota Strenoth		dit) 72 10	49 2/3rd(33)
,	Sr. Category of Sanc- Fromotion No. Posts tioned quota Strenoth	1. Sr. Auditor	2. Inspector (Audit) 72 100%(72)	3. Jr. Auditors
1	Š.	Τ,	7	ૡ

experience of 3 years for graduates and 4 years for non-Graduates for promotion from Sub-Insp (A) to Junior Auditor, 2 years for graduates and 3 years for From the above it would be noticed that the shortfall exists in case of such Sugar therefore, imperative that the persons on promotion should have reasonable non-graduates from Junior Auditor to Inspector (A) and 4 years from Inspector (Audit) to Senior Auditor as prescribed for these posts at present. It is considered that it will not be in the interest of the efficiency in the Department Insp.(A) & Senior Auditors, who are required to conduct and supervise the audit of primary socs./Central and Apex Institutions. The Junior Auditors promoted Mills and Spinning Mills etc. The audit work is of technical nature and it is Coop. Institutions, of Apex Secondary Coop. Institutions J.D. Bank, Central Coop Banks, Coop to grant any relaxation in respect to experience prescribed for promotion. from Sub-Inspector (A) are attached to the audit parties headed Harcobank, H.S.L.D. Bank, Auditors to conduct audit as Hafed,

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Implemention of recommendation contained in the 27th Report—removal of third party surety.

The Committee recommend that the Department should take up the matter afresh with the concerned authorities so that the condition of providing two guaranters is waived of so as to enable the Scheduled Castes persons to get credit from the Banks easily.

As per the decision taken in the meeting held on 14.12.83 the matter regarding waiving of personal sureties in case of Cooperative loans was duly examined by this Department. The views of the department on the matter were communicated to the State Govt. (Cooperation Department) vide Memo No. 7971, dated 20.12.83, for taking appropriate decision. The matter is still under consideration of the State

The Committee would like to know the latest position in the matter.

Assistance for Cooperatives from N.C.D.C.

The Committee recommend to the Department that the schemes for which assistance from the N.C.D.C. is available should be exmined and implemented in the State as far as possible.

The Committee would like to s know the latest position in the matter,

The information regarding financial assistance available for various kinds of Scheduled Castes Cooperative Societies as detailed circulated by N.C.D.C. was furnished to the Haryana Vidhan Sabha vide this office Mamo No. 1109, dated 3-4-84. From the perusal of the information regarding Cooperative Sccieties for which assistance is available from N.C.D.C. it was ob-

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served that such Societies neither exist in Haryana nor such Societies could be organised. However, steps are being taken to organise fishery and handleom Cooperatives with majority of Scheduled Castes members and also to open consumer shops in Harijan localities. Instructions in this respect were issued to the field staff

No progress regarding organitation of such Societies has yet been reported The matter is being persued regularly. As a result of identification of Cooperative Societies having majority of Scheculed Castes members, it had been found that following types of such Societies exist in Haryana, but financial assistance for these types of Societies is not available from N. C.

- (i) Housing Cooperatives.
- (11) Labour & construction Coeperatives.
- i) Piggery Societies.
- (iv) Small Scale Industrial Cooperatives.
- (v) Leather Cooperatives.

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while sending the information required by the Parliamentary Committee on Scheduled Castes and Scheduled Tribes through the St. te Govt. it had been suggested by this Department, that the above type of Societies should also be included in the Schemes for providing financial assistance by N.C. D. C.

Position of Scheduled Castes is Cooperative Institutions.

The Committee observed that great rajustice was being done to the persons belonging to the Scheduled Castes as they were not getting their reserved share in service and no efforts were being made to make up the shor, fall.

Therefore, the Committee strongly recommend that the Chief Secietary to Government, Haryana may personally look into the matter and direct the Coop Department to fulfill the reservation quota in all the institutions/Boards working under the Department and further desire that the action them in this behalf be intimated to the Committee at the earliest.

The information regarding representation of Scheduled Castes in Cooperative Institutions is sent to Govt. as well as to the Director, Welfare of Scheduled Castes and Backward Classes. Haryana regularly every quarter Institution-wise information upto the quarter ended 31-3-84 has already been sent. It has been observed that shortfall still exists in many categories in almost all the Cooperative Institutions. The matter is being pursued with the institutions to make up the existing shortfall. But on account of ban on recruitment substantial progress could not be made.

The Committee recommend that the Chief Secretary to Govt. Haryana may look into the matter and direct the Cooperative Department to make up the reservation quota in all the Institutions/Boards working under the Department and desire that the action taken in this behalf be intimated to the Committee at the earliest togetherwith the number of posts filled from the persons belonging to Scheduled Castes from 1-4-84 todate which did not come under the ban imposed by the Government.

FRESH GENERAL RECOMMENDATIONS

Recommendation of the Committee	Action taken by Government	Further observation of the Committee
1	2	3
The Committee observe that Threshers/Toka Machines were being operated in the fields by farmers by employing farm labourers who generally belong to Scheduled Castes Community. It has been noticed that the Threshers/Toka Machines were operated without any safety device and on account of little negligence and mis handling of the machines the accidents take place resulting in-grevious injury to the farmers/farm labourers. The Committee view this problem with concern and recommend to the Government that to minimise the accidents Threshers/Toka Machines with safety devices should only be allowed to be operated It also recommend that proper provision for compensation to the victims of accidents should also be made in the existing law of the State on the pattern of compensation payable to the Industrial labour. The Committee further recommend that intensive checking of the Threshers/Toka Machines should also be undertaken to check the irregularities regarding safety devices in the Threshers which are put to use by the farmers.	No reply received.	The Committee regret that more than two years have been elapsed but no action has so far been taken by the Government. The Committee strongly recommend that the recommendation should be implemented without any further delay.

The Committee also wanted to have the information about the accidents which occurred during the last three years due to negligence and mis-handling while operating the Threshers/Toka Machines,

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WELFARE OF SCHEDULED CASTES AND BACKWARD CLASSES DEPARTMENT

Recommendation of the Committee	Action taken by Government	Further observation of the Committee
1	2	3
Strengthening of the Strengthening of the Bepartment/Government that field agencies of the Welfare of Scheduled Castes & Backward Classes Depart ment be suitably strengthened to carry on the implementation of the programmes for Welfare of Scheduled Castes at the field level. The Department in its written reply informed the Committee that the office of the Tehsil Welfare Officer was on tour. It also relieved the Tehsil Welfare Officer was on tour. It also relieved the Tehsil Welfare Officer was surrength of the staff in each District Welfare Office, was as under:—	No reply received	The Committee regret that more than two years have been elapsed but no action has so far been taken by the Government The Committee strongly recommend that the recommendation should be implemented without any further delay.
1. District Welfare Officer 1		
2. Statistical Assistant		
3. Assistant 1		
4. Accountant-Cum-Clerk 1		
5. Steno-typist		

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2	
A	

er	
Driver	7
9	t

Peon

Sweeper-Cum-Chowkidar 6.

At District level the District Welfare Officer had also been provided a jeep. This led to more efficiency in the discharge of his duty.

created in the Industries Department to look after industries the Committee recommend that a special Harijan cell be also After examining the replies furnished by the Department (especially cottage industries) run by the Harijans. The Committee further recommend that an expert in the field of may be posted at the district Head quarters to coordinate with the Industries Department for setting up of various types of industries by Harijans. industry

The Committee in its 7th Report recommended to the Government that the condition

Twenty Point Programme personal surety may be substitu d by granting of loan

mutual surety by the members of society

sections of the society. The Department in its written reply to surety. By doing so the loan facilities could be made available this recommendation informed that to ameliorate the social, economic and educational conditions of the Scheduled Castes to the larger number of Scheduled Castes persons and weaker in the State, cheap and easy credit was being provided by the

recommendaction should be more than two years have has so for been taken by the Government. The Committee strongly recommend that the Committee regret that been elapsed but no action without mplemented urther delay The No reply recieved

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naryna narijan Kalyan Inigam, Haryana Backward Classes	•
Kalvan Nigam and Harvana Economically Weaker Sections	
Kolyon Nisam her arrived them I construction	
rearyan ingain of giving them loans/marginal money for	
various productive trades and professions. During 1982-83.	
the amount of loan disbursed and the number of beneficiaries	
was as under:	

n

amount sanctioned	Rs. 4.17 crores
Beneficiaries	Haryana Harijan Kalyan 12256 Nigam Ltd.

2. Haryana Backward Classes 3909 Rs. 1.44 crores Kalyan Nigam Ltd 3. Haryana Economically 1121 Rs. 0.50 crores Weaker Sections Kalyan Nigam Ltd.

The proposal for Government standing surety for S C., B.C. and other weaker sections of the societies is under consideration of the Government. A proposal to this effect for approval of the Cabinet is being prepared. As soon as it is approved by the Cabinet, the decision will take immediate effect.

After going through the reply furnished by the Department the Committee recommend that the Department may inform the Committee about the decision taken by the Government in this regard at the earliest.

GENERAL RECOMMENDATIONS

Further observation of the Committee	3	The Committee regret that more than two years have been elapsed but no action has so far been taken by the Government. The Committee strongly recommend that the recommendation should be implemented without any further delay.	dy The Committee would like of to know the latest position nt in the matter.
Action taken by the Government	2	No reply recieved	The matter is already under consideration of the State Government
Recommendation of the Committee		In its meeting held on 5.7.1983 the representatives of the Welfare of Scheduled Castes and Backward Classes Legal aid Department explained about the Legal aid given to Harijans by the Government The Committee was not satisfied with the reply given by them about the publicity carried by the Department for giving legal aid and recommend that more publicity should be carried out in the villages for giving aid to the Harijans so that the maximum number of persons could avail of this facility.	During the course of oral examinatian of the representation of Scheduled duled Castes and Backward

under consideration or the State Government and the issue has been Haryana taken up with Punjab & Hary High Court.

ona

the Committee was informed

question from the Chairman, Classes Department

Castes persons in the Appoint-Representation of Scheduled

ment of High Court Judges

that at present there is not even a single Judge of High Court belonging to Scheduled Castes The Committee felt that there must be representation of Scheduled Castes persons in the appointment of High Court Judges. The Committee, therefore, recommend to the Government after considering the matter that the Government should take the issue with the Central Government and appoint a suitable

Scheduled Castes and Scheduled Tribes person as Judge of

the High Court.

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No reply received

The Committee in its 8th Report had recommended commendations contained in Follow up action on the rethe 27th Report of the Com-Castes and Scheduled Tribes missioner for Scheduled

that a report on the followup action on the recommendations contained in the Report of the Commissioner for Scheduled Castes and Scheduled Tribes, Government

of India pertaining to the State of Haryana be supplied to the Committee within the

ment of the Government supplied the information and cared to comply with the recommendations contained in the 27th Report of the Commissioner for Scheduled Castes and The Committee is constrained to observe that no Depart-Scheduled Tribes.

shortest possible period.

Cooperation Department sent earlier as referred to at the appropriate place in foregoing paras, on 14-2-1984 at the fag end of the tenure of the Committee. The Committee, there-The Director, Welfare of Scheduled Castes and Backments received on the follow up action on the above said report relating to various Departments, save in regard to concerned Department. The Committee recommend that the Heads of Departments to implement the recommendations of ward Classes Department, Haryana, however, sent the comfore, was unable to take further action on it and examine the Chief Secretary to Government, Haryana should direct all the Commissioner for S.C. and S.T. well in time and inform the Committee accordingly.

Government. The Committee strongly recommend that the The Committee regret that more than two years have has so far been taken by the ecommendation should be seen elapsed but no action implemented without urther delay.

ANNEXURE 'F'

Procedure for Dealing with the Implementation of the Recommendations/Observations of the Committee on Welfare of Scheduled Castes and Scheduled Tribes.

- (a) After a Report is presented to the Haryana Vidhan Sabha, copies thereof will be forwarded by the Secretary, Haryana Vidhan Sabha directly to the Administrative Secretaries concerned with the subject matter of the Report.
- (b) The Administrative Secretaries concerned with the subject matter of the Report will consider the recommendations of the Committee on Welfare of Scheduled Castes and Scheduled Tribes, a copy of the letter being endorsed to the head of department concerned simultaneously. General recommendations will be dealt with in the Welfare of Scheduled Castes and Backward Classes Department.
- (c) Heads of Departments concerned shall furnish their comments on the recommendation of the Committee on Welfare of Scheduled Castes and Scheduled Tribes to the Administrative Secretaries concerned, on receipt of the Report of the Committee.
- (d) The Administrative Department concerned will then take immediate steps for implementation of recommendations of the Committee concerning it. It will take the case to the Minister Incharge of the Department or the Council of Ministers, as the case may be.
- (e) The cases in which the Administrative Department does not agree with the recommendations of the Committee will be forwarded to Secretary, Haryana Vidhan Sabha, with detailed reasons for comments. Then Secretary, Vidhan Sabha will forward these Comments to the Department of Welfare of Scheduled Castes and Backward Classes to examine such cases and offer their comments.
- (f) The Administrative Department will then take immediate steps for arriving at a decision in such cases. It would take such cases to the Ministers Incharge of the Department or to the Council of Ministers, if necessary, in corporating in the Memorandum for the Council, the views of the Department of Welfare of Scheduled Castes and Backward Classes.

- (g) After a decision has been taken at the appropriate level, the same will be communicated to the Secretary, Haryana Vidhan Sabha by the Administrative Department with a copy to the Secretary to Govt., Haryana, Welfare of Scheduled Castes and Backward Classes Department.
- (h) Cases involving disciplinary action and financial and other irregularities should be placed before the Minister concerned or the Council of Ministers, as the case may be, even though the recommendation of the Committee on Welfare of Scheduled Castes and Scheduled Tribes is proposed to be accepted. Cases involving financial irregularities will invariably be decided in consulation with the Finance Department.
- (i) The Secretary, Haryana Vidhan Sabha will prepare a statement showing the action taken on the report of the Committee and place it before the Committee. Further comments of the Committee, if any, will be communicated to the Administative Secretaries of the Govt. of Haryana for necessary action.

The Vidhan Sabha Secretariat will maintain a list of outstanding recommendations of the Committee on Welfare of Scheduled Castes and Scheduled Tribes and periodically remind the Department concerned. A half yearly report ending on 30th June and 31st December will be furnished by the 15th July and 15th January to the Director, Welfare of Scheduled Castes and Backward Classes Department by the Heads of Department/Administrative Secretaries about the implementation of the recommendations of the Committee. Every effort should be made by the Administrative Secretaries/Heads of Departments to expedite the action on the recommendations/observations of the Committee and this work should be treated as a general rule on "Top Priority" basis.

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